IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-94(PB)/2018

IN THE MATTER OF:

Sudhir Sales & Services Ltd.

.... APPLICANT / PETITIONER

Vs

D-Art Furniture Systems Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 16.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

SH. S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Piyush Kaushik, Advocate

For the Respondent(s):-

Mr. Sumesh Dhawan,

Ms. Jasvin Dhama, Advocates

ORDER

Learned Counsel for the respondent prays for and is granted 10 days' time to file reply. Let reply be filed within 10 days with a copy in advance to the Counsel for the applicant.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 8th March, 2018.

(M. M. KUMAR)

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

(S. K. MEMBER

16.02.2018 V.Sethi